

(1)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH, AHMEDABAD.

RA/M.A./O.A./ T.A. / 639 1989

Union of India v Applicant (s).

BR Freddy Adv. for the
Petitioner (s).

Versus

Amrat Birat Respondent (s).

B B Gogia Adv. for the
Respondent (s)

SR. NO.	DATE.	ORDERS.
		Stay of operation in Award (Copy recd-Scrd)
02/11		RPAD Recd from Resp
5/12/89		Mr. BR Kyada not present. Mr. B B Gogia has filed sick note. Adjourned. The case be posted for bed admission.
		Class 6/14
18/		Common letter issued in case no cat 422/89 Letter dt 18/1/90
		RPAD Recd from Resp kept in OAL/400/89(28/02)
2/8		Parties absent. No documents produced Adjourned on same stage to 6/1/90.
6/11		Parties absent. No documents produced Adjourned on same stage to 7/1/90.

19/6/90 CL

SR NO.	DATE.	ORDERS.
	<u>1990</u>	
	<u>19/7</u>	
	<p>Today case is on Board before Registrar. No documents produced. Enough documents given earlier. It's a fit case to close the right to file reply. Submitted for orders before Hon'ble Members</p>	
	22/09/92 FH	Ch
	<p><u>19/7</u> Date 22/09/92</p>	
	Date informed to both advocates clerks.	
	22/09/92	

(2)

OA/439/91

Date	Office Report	ORDER
22-09-1992		<p>Court was adjourned as a mark of respect to late Ex-Chief Justice of India Shri M. Hidayatullah of India.</p> <p>Call on 3/11/1992.</p> <p><i>new</i> <i>6</i></p> <p>(R.C. Bhatt) <i>new</i> (N.V. Krishnan) Member (J) Vice Chairman</p> <p>*AS.</p>

DATE

OFFICE REPORT

ORDER

18.10.93

This matter is disposed of by
common judgment in O.A. 422/89 & Ors.

M.R.Kolhatkar
(M.R.Kolhatkar)
Member (A)

RC
(R C Bhatt)
Member (J)

vtc.

CENTRAL ADMINISTRATIVE TRIBUNAL

AHMEDABAD BEACH

AHMEDABAD

Application No. 04/439/89 of 199

Transfer Application No. _____ Old Writ Pet. No. _____

C E R T I F I C A T E

Certified that no further action is required to be taken
and the case is fit for consignment to the ~~Recd. Room~~ (Decided).

Dated : 17/12/93

Counter ~~dated~~ :

Amritpal
27-12-93
Section Officer / Court Officer

ccclal
Sign. of the ~~Dealing~~ Assistant.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AT NEW DELHI AHMEDABAD

INDEX SHEET

CAUSE TITLE..... 5a/439/89..... OF 198□.

NAME OF THE U. S. I.
PARTIES.....

VERSUS

MR. Amat Bija

PART A B & C

SERIAL NO.	DESCRIPTION OF DOCUMENTS	PAGE
1)	on	1 to 12
2)	common judg. off. 18/10/93 attached with on/422(8a)	

CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

Submitted:

C.A.T./Judicial Section.

Original Petition No.: 439 of 89.

Miscellaneous Petition No.: _____ of _____.

Shri Union of India Petitioner(s).

Versus.

Amrat Biral

Respondent(s).

This application has been submitted to the Tribunal by Shri BR Kripal under Section 19 of The Administrative Tribunal Act, 1985. It has been scrutinised with reference to the points mentioned in the check list in the light of the provisions contained in the Administrative Tribunals Act, 1985 and Central Administrative Tribunals (Procedure) Rules, 1985.

The application has been found in order and may be given to concerned for fixation of date.

The application is not been found in order for the same reasons indicated in the check list. The applicant may be advised to rectify the same within 21 days/Draft letter is placed below for signature.

We have issued Comm. 03 letter in OAST 401/89

819

Am

to

11/9

Mr. KRS Sane
11/9/89. 11/9/89

CENTRAL ADMINISTRATIVE TRIBUNAL

AHMEDABAD BENCH

APPLICANT (S) Union of India vsRESPONDENTS (S) Amrat Biral

PARTICULARS TO BE EXAMINED

ENDORSEMENT AS TO
RESULT OF EXAMINATION

1. Is the application competent?

Y

2. (A) Is the application in
the prescribed form?

Y

(B) Is the application in
paper book form?

Y

(C) Have prescribed number
complete sets of the
application been filed?

M

3. Is the application in time?

Y

If not, by how many days is
it beyond time?Has sufficient cause for not
making the application in
time stated?

-

P

4. Has the document of authorisation/
Vakalat nama been filed?

X

5. Is the application accompanied by
B.D./I.P.O for Rs.50/-? Number of DD & 413706
B.D./I.P.O. to be recorded.

6

6. Has the copy/copies of the order(s)
against which the application is
made, been filed?

Y (Anne. A ")

7. (a) Have the copies of the documents
relied upon by the applicant and
mentioned in the application
been filed?

Y

(b) Have the documents referred to
in (a) above duly attested and
numbered accordingly?

Y

(c) Are the documents referred to
in (a) above neatly typed in
double space?

Y

8. Has the index of documents has been
filed and has the paging been done
properly?

Y

PARTICULARS TO BE EXAMINED

ENDORSEMENT AS TO BE
RESULT OF EXAMINATION.

9. Have the chronological details of representations made and the outcome of such representation been indicated in the application? *Y*

10. Is the matter raised in the application pending before any court of law or any other Bench of the Tribunal? *no*

11. Are the application/duplicate copy/spare copies signed? *Y*

12. Are extra copies of the application with annexures filed.
(a) Identical with the original. *Y*
(b) Defective.
(c) Wanting in Annexures
No _____ Page Nos _____?
(d) Distinctly Typed?

13. Have full size envelopes bearing full address of the Respondents been filed? *no*

14. Are the given addressed, the registered addressed? *Y*

15. Do the names of the parties stated in the copies, tally with those indicated in the application? *Y*

16. Are the translations certified to be true or supported by an affidavit affirming that they are true? *Y*

17. Are the facts for the cases mentioned under item No.6 of the application.
(a) Concise?
(b) Under Distinct heads?
(c) Numbered consecutively?
(d) Typed in double space on one side of the paper? *Y*

18. Have the particulars for interim order prayed for, stated with reasons?

Y
Deepti
11/9/18

Sl. No. 4148
- 575
①

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
AT AHMEDABAD.

ORIGINAL APPLICATION NO. 439 OF 1989

Union of India
through
The Additional Divisional Railway
Manager (), WR, Rajkot. .. Applicant
V/s.

Amrut Biegel .. Respondent

: Index :

Annexure:	Particulars :	Page No.
-	Memo of Application	1 to 10
'A'	A copy of Award dated 15th July, 1989.	11-19

Ahmedabad. (B.R. Kyada)
Date: 8.1989 Advocate for the Applicant

16/7/1989
Copy sent
to Mr. B.B. Garg
of S.P.A.
Refund of
Challan to
B.R.K.

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
AT AHMEDABAD.

ORIGINAL APPLICATION NO. 439 OF 1989

Union of India

through

Additional
The/Divisional Railway Manager (I),

Western Railway,

Rajkot.

Applicant

v/s.

Amrut Birla

Respondent

1. Particulars of the applicant:

(i) Name and/or designation : Additional Divisional Manager (I),
of the applicant. Western Railway,
Rajkot.

(ii) Office address of the
applicant : - do -

(iii) Address for service of
all notices : - do -

2. Particulars of the respondent :

(i) Name of the respondent :

(ii) Designation of the
respondent : Workman/Substitute
Khalasi

(iii) Office address of the
respondent

: Station Supdt.,
Western Railway,
Hapa.

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(iv) Address for service of, C/o Shri B.B.Gogia,
all notices : Advocate,
10, Junction Plot,
Rajkot.

3. Particulars of the Order : Application for staying the
operation of the judgment/
Award dated 15th July, 1989
in CR Application No. 131/84
passed by the Presiding
Officer, Labour Court, Rajkot.

(i) Date of order : 15th July, 1989
(ii) Passed by : Presiding Officer,
Labour Court, Rajkot.
(iii) Subject in brief : That the respondent who was
working as substitute has
asked to treat his services
continued for the period from
18th April, 1984 to 31st
August, 1984 and from 1st
September, 1984 to 30th April,
1985 and also prayed that the
services of the respondent
were terminated without
following process of law etc.
A copy of Award dated 15th
July, 1989 is annexed at
annexure 'A'.

4. Jurisdiction of the
Tribunal : The impugned order dated
15th July, 1989 at annexure
'A' is passed by the
Presiding Officer, Labour Court,

(3)

Rajkot and therefore this Honourable Tribunal has jurisdiction to decide the same.

5. Limitation : The applicant states that the impugned order dated 15th July, 1989 was received by them on 20th July, 1989 and therefore this application is within time.

6. Brief facts :

The applicant states that the Recovery Application bearing No. 131/84 was filed by the respondent-workman against the applicant- Railway Department alleging that he had completed 4 months period in service and therefore he was enjoying status of temporary railway servant and therefore without following due process of law his services are terminated etc. After hearing the above Reference the Presiding Officer, Labour Court, Rajkot by its Award/judgment dated 15th July, 1989 declared that the respondent is entitled to his wages from the applicant-Railway for the period of 18th April, 1984 to 31st August, 1984 and from 1st September, 1984 to 30th April, 1985 as claimed in his application and also cost of Rs. 150/-. The applicant is aggrieved by the aforesaid order of the Presiding Officer, Labour Court, Rajkot, and hence this application is

filed on the following main amongst other grounds.

(1) That the Award passed by the Presiding Officer, Labour Court, Rajkot is bad in law and contrary to the evidence.

(2) That the Labour Court has also erred in not considering the proviso of Industrial Disputes Act and has erred therein. Not only this, but also erred in interpreting Rule 2302 and 2318 of Indian Railway Establishment Manual.

(3) That the Trial Court has also erred in not considering the status of the respondent and has erred therein.

(4) That the respondent was engaged as substitute in Railway Establishment on regular scale, pay and allowances applicable to the post against which he was engaged and also erred in not considering that the post may fall vacant on account of leave or sick leave or non availability of permanent and temporary railway servant and has also not considered that the substitute is a casual labourer and principle is also applied which was not applicable at all in case of substitute and has erred therein.

(1)

5) That the respondent has completed 120 days in service and therefore he is not automatically entitled to get temporary status, but after completion of the above period, the substitutes are entitled for rights and privileges admissible to temporary servants from time to time and nothing any more right to continue or to hold the said post for ever.

6) That the Trial Court has erred in considering that the substitutes have right to continue on the post after completion of 120 days, but on the contrary the substitutes have no permanent standing nor they have lien on particular post, but they are engaged only against the temporary vacancy which falls due on account of regular staff being on leave or sick leave etc. and as soon as they resume their duties, the substitutes should go as the word itself is sufficient to clarify the position of employee.

7) The Trial Court has also erred in not considering that the substitutes are entitled for wages only for period for which they are engaged and period spent without any work, till they are given work, they are not entitled to get wages without work. Not only this, but principle of NO WORK NO PAY has not been considered and has erred therein.

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8) That the allegations of the respondent in Recovery Application are after thought and his willingness and request in writing were not properly considered and has erred therein. The Trial Court has also erred in holding that after completion of 120 days, though the respondent has given application for leave and actually he has not worked, even though the Court has erred in considering that the services of the applicant were continued.

9) That the Trial Court has erred in not considering the proviso of substitutes in which the seniority list of substitutes is being maintained separately and the seniority is assigned on the basis of number of days they have worked and in event of requirement they are engaged for time being according to their turn and therefore as of right they cannot claim that as the substitutes have completed 120 days they automatically become regular employees.

10) That the Trial Court has erred in not considering that after getting temporary status the substitute or casual labourer has to pass medical examination, screening and after empanelment and as per his turn according to seniority he can be absorbed in regular employment.

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(11) The Trial Court has not considered the basic principle, rules of selection and therefore the order is bad and deserves to be quashed and set aside. The Trial Court has also erred in considering that after completion of 120 days, the master cannot terminate the services of the employee though he was engaged as substitute. As such without proper selection the employee cannot claim any right for appointment, but at the time of appointment or for appointment other several conditions should be fulfilled, but in this case the Trial Court has erred in not considering the mandatory proviso.

(12) That the Trial Court has erred in quoting para 2 of the Transfer Application No. 1310/86 as such in the said judgment no principle has been laid down. Not only this, but the said case was of casual labourer and therefore on the basis of particular case where no ratio has been laid down, the same cannot be considered and applied in the present case.

7. Reliefs sought :

(a) To declare the impugned Award dated 15th July, 1989- Annexure 'A' passed by the Presiding Officer, Labour Court, Rajkot in RC Application No. 116/84 as bad in law, illegal and null by quashing and setting aside the same ;

(b) pending admission, hearing and final disposal of this application, be pleased to grant interim injunction staying the operation of the impugned Award dated 15th July, 1989, passed by the Presiding Officer, Labour Court, Rajkot in RC Application No. 131/84 at annexure 'A' ;

(c) To grant any other relief in the ends of justice.

8. Interim relief :

(a) Pending admission, hearing and final disposal of this application, Your Honour be pleased to stay the operation of the impugned order at annexure 'A' passed by the Presiding Officer, Labour Court, Rajkot, in the ends of justice;

9. Details of the remedies exhausted :-

Against the impugned order dated 15th July, 1989 at annexure 'A', there is no proviso under any Act except to file this present application before this Honourable Tribunal and therefore question of exhausting alternative remedy does not arise.

10. Matter not pending in any other Court ;

The applicant submits that their matter is not pending in any other Court as they have not preferred any application or any suit or proceedings in any other Court except this present application.

11. Particulars of Postal order :-

i) Number of Postal Order :

ii) Name of issuing Post Office : Gujarat High Court, Ahmedabad.

iii) Date of issue of Postal Order :

iv) Post office at which payable : Ahmedabad.

12. Details of Index : Annexed hereto as per item No.13

13. List of enclosures :

(1) A copy of order dated 15th July, 1989
(Annx.'A')

Ahmedabad.

Date: 8.1989

electee
Addl. Divisional Railway Manager (H), Rajkot,
- Applicant

: Verification :

I, C.K. Makvana, Additional Divisional
Railway Manager (H), Western Railway, Rajkot for and
on behalf of Union of India, applicant herein, do

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hereby verify and state that what is stated
above is true to the best of my knowledge and
belief and that I have not suppressed any material
fact. That the annexure is the true copy of the
original document i.e. Award.

Verified at Rajkot on .8.1989.

Place: Rajkot
Date: .8.1989

Electrical
Additional Railway Manager
WR, Rajkot.
- Applicant.

10. Matter not pending in any other Court ;

The applicant submits that their matter is not pending in any other Court as they have not preferred any application or any suit or proceedings in any other Court except this present application.

11. Particulars of Postal order :-

i) Number of Postal Order : AD 413706

ii) Name of issuing Post Office :

Gujarat High Court,
Ahmedabad.

iii) Date of issue of Postal Order :

5-9-89

iv) Post office at which payable :

Ahmedabad.

12. Details of Index :

Annexed hereto as per item No.13

13. List of enclosures :

(1) A copy of order dated 15th July, 1989
(Annx. 'A')

Ahmedabad.

Date: 4.8.1989

Addl. Divisional Railway Manager (I), Rajkot,
- Applicant

: Verification :

I, C.K. Makvana, Additional Divisional Railway Manager (I), Western Railway, Rajkot for and on behalf of Union of India, applicant herein, do

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hereby verify and state that what is stated above is true to the best of my knowledge and belief and that I have not suppressed any material fact. That the annexure is the true copy of the original document i.e. Award.

Verified at Rajkot on .8.1989.

Brahm
Place: Rajkot

Additional Railway Manager (WR)
WR, Rajkot.
- Applicant.

Date: .8.1989

104/1

by Mr. B.R. Kalyan

Advocate for Petitioners
Second set & copies
copy/s copy served/not served to
other side

Muz
B.R. Kalyan
Dy. Registrar C.A.T (P)
Abad Beach

AT 8
R
Before Shri D.T. ACHARYA
Presiding Officer, Labour Court, Rajkot

Central Reg. Applications Nos. 116/84,
118/84, 119/84, 122 to 135 of 1984 and
21/85.

Bhupat Gagji and others
C/o. Shri B.B. Gogia,
Advocate,
10, Junction Plot,
Rajkot

VS

(1) Union of India,
Owing & Representing Western Railway,
through General Manager, Western Railway,
Churchgate, Bombay.

(2) The Divisional Railway Manager,
Western Railway, Kothi Compound,
Rajkot.

Appearances : Shri B.B. Gogia for the applicants
Shri M.N. Udani for the opponents

: Judgment :

All these Recovery Applications are ordered
to be consolidated by the order of this court passed
below Ex. 15 after hearing both parties, as the question
to be decided in all the Recovery applications is common.
The applicants of Tec. applications Nos. 116, 117, 118, 119,
122/84 to 135/84 have stated in their applications that
they were the workmen of the opponent employer which is
an Industry, and were working as substitute Khalasis
under the Station Superintendent, Western Railway, Hapa.
According to the applicants, they had completed 4 months
period continuously and were enjoying the status of
temporary railway servants and, therefore, their serv

could not be terminated, without following procedure of termination prescribed for temporary railway servants. According to the applicants, they were pressed by the Station Superintendent, Western Railway, Hapa on account of instructions from the opponent no.2 to give leave applications for the period from 2.4.1984 to 17.4.1984, and accordingly they had given such applications for leave, and the said leave was sanctioned by the opponent, it is alleged by the applicants that they were not offered any work from 18th April, 1984 by the opponent, and were kept a spare. According to the applicants, they were also not paid any wages from 18.4.1984 to 31.8.1984, though they were ready and willing to work. It is submitted by the applicants that they were entitled to salary for the said period from 18.4.84 to 31.8.84 as the contract of service between them, and the opponent continued and it was for the opponents to take work from them, but they did not chose to take work from them, and so they cannot deny salary to them for the said period. It is, therefore, prayed by the applicants that their dues may be determined U/s.33C(2) of the Industrial Disputes Act, along with ~~and~~ orders of costs and damages.

2. The opponents filed their common written statement in all the Recovery applications. The opponents admitted that the applicants had completed 4 months period continuously, and were enjoying the

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status of temporary railway servants as stated by them in para -2 of their applications. The opponents, however, submitted that the question of following procedure of termination meant for temporary railway servants did not arise, as the service of the applicants was not required to be terminated. According to the opponents, substitutes are the persons engaged in the Railway Establishment on regular scales of pay employed, and these posts may fall vacant on account of railway servants being on leave or due to non availability of permanent or temporary railway servants and which cannot be kept vacant. The opponents admitted in para 2 of the said written statement that completion 120 days of continuous service the applicants were granted temporary status and that with the grant of temporary status, they were entitled to rights and privileges as may be admissible to temporary railway servants from time to time. According to the opponents, such substitutes have no permanent standing and they have no lien or particular posts, and such substitutes are engaged only when vacancies are available due to regular staff being on leave or sick leave etc., and as such, such substitutes even though they have attained temporary status are not to be engaged when such vacancies are not available and that when substitutes are not engaged, they are also not entitled to any wages. So, it is the contention of the opponents that unless and until such substitutes are employed and given work., they are not entitled to any wages, of payment. The opponents deny that the applicants were pressed by the Station Superintendent, Hapa, on

account of the instructions from the opponent no. 2 to give leave applications for the period from 2.4.84 to 17.4.84 as alleged. According to the applicants at Hapa, they were kept spare and they were not paid wages for the period from 18.4.84 to 31.8.84 on the principle of 'no work - no pay'. The opponents deny that the contract of service of the applicant was continued. According to the opponents, even by conferment of temporary or temporary status, substitutes are not entitled for automatic absorption or appointment to railway services unless they are selected in the approved manner for appointments to regular railway posts. So, in short, the opponents have contended that the claim of the applicants deserve to be dismissed with costs.

3. The applicants of Central Rec. application No. 21/85 are the applicants of the aforesaid Recovery Applications, and they have preferred jointly Central Rec. Application No. 21/85 for the wages for the period from 1.9.84 to 30.4.1985 on the basis of same facts, and the opponents have also submitted their written statement on the same line of defence.

4. The question to be determined in all these Rec. Applications is whether the applicants are entitled to wages for the period from 18.4.1984 to 31.8.1984, and from 1.9.84 to 30.4.85, as claimed though they were not offered work by the opponent during the said periods. It is undisputed fact on record that the applications were substitutes

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and they had completed 4 months period continuously, and had enjoyed status of temporary railway servants, cannot be terminated by the opponent without following procedure of termination meant for temporary railway servants, while according to the opponents, no such procedure of termination of service meant for temporary railway servants was required to be followed for termination of services of the applicants. It is also admitted position on record that the applicants were not offered any work and were kept spare by the opponent during the period from 2.4.84 to 17.4.84 and from 1.9.84 to 30.4.85, though they were ready and willing to work.

5. The learned Advocate Shri B.B.Gogia for the applicants argued that once the applicants had completed 4 months period continuously and were enjoying status of the temporary, railway servants in the opponent, without following procedure of termination of service meant for temporary railway servants.

According to Shri Gogia, the applicants were ready and willing to work during the said period, but the opponent did not offer them any work, and did not offer them any work, and did not also terminate their service and therefore the applicants were entitled to wages from the opponent for the disputed period, though they were not offered work by the opponent.

6. As against the arguments of Shri Gogia for the applicants, the learned Advocate for the opponent

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Shri Udani has submitted that the applicants are not entitled to any wages on principle of 'no work no pay', though the applicants had attained status of temporary railway servants by putting/work for 4 months continuously, and did not work at all for the disputed period.

7. It is admitted position on record that the applicants had attained status of temporary railway servant by continuously working for 4 months period in the opponent. So the only question which requires to be considered is whether the services of the applicants were required to be terminated by the opponent or not, before stopping to give wages to the applicants.

8. Shri Gogia, the learned Advocate for the applicants has cited before me one ruling of the Central Administrative Tribunal in T.A. No. 1310 of 1986 delivered on 26.4.88. In para 2 of the said judgment, the learned Administrative Tribunal observed as follows :-

"In this case the claim of the petitioners is based upon their contention that the benefits of temporary status has been allowed to them. They have not adduced any proof for their claim in the form of any letter from the respondents. However, under the Indian Railway Establishment Manual in terms of the instructions dated 21.10.80, it is laid down that Casual labourers who have worked for a continuous period of 120 days will be granted temporary status. Such status will also be granted to the Casual labourers working on projects on completion of 180 days of continuous service. The petitioners are admittedly casual labourers, whether they are taken against the regular vacancy or not, and whether for their regularisation they have to be subjected to further screening by Screening Committee or not

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As Casual Labourers, their contention that they have rendered continuous service since the date of their engagement has not been in terms disputed by the respondents. The respondents' contention merely is that one of the petitioners has been taken against the vacancy of Safaiwala and another has not been so taken, but, in neither case any temporary status has been granted to them. The instructions referred to above in the Indian Railway Establishment Manual clearly show that such temporary status accrued on completion of the period of service of 120 days or 180 days continuously if on a project. In either case the petitioner no.1 has completed the required period of service. He is, therefore, entitled to the benefits of temporary status. Such benefits include the benefits of Discipline & Appeal Rules. It is not disputed that no action for his termination under this rule, has been taken. The respondents' please that the services of petitioners have not taken for work does not at all impress. In practical terms not engaging or taking the petitioners for work and not terminating their services, may have significance regarding the consequences, but, the basic adverse effect of not paying them against their entitlement to receive their wages on doing the work has been caused and the petitioner, therefore, must be upheld in his contentions. The respondents admittedly have not terminated services of the petitioners. Their contention that the petitioners have extended himself has not been proved by the respondents from the records. In a Government Organisation as is run by the respondents and any discontinuance service whether caused by voluntary absence or by termination of service or by any other circumstance needs to be supported by proper documentary record. The petitioners are, therefore, entitled to be taken in service without any hindrance or impediment until they are lawfully terminated by proper orders."

So this rulling of the Central Administrative Tribunal clearly established the legal position that the casual labourers, after they have completed 120 days of work must be granted temporary status. Such casual labourers, after attaining temporary status, will be entitled to benefit available, and attached to temporary status including benefits of Discipline & Appeal Rules. In

this ruling, the learned Central Administrative Tribunal has clearly observed that unless the services of such casual labourers who have attained temporary status are terminated, they cannot be denied their wages. In the present case also the opponent has been terminated services of the applicants. The opponent has merely not called the applicants for work and on that ground alone, the opponent's contention is that the applicants are not entitled to wages on the principle of 'no work no pay'. In my opinion, this contention of the opponent is not legal and valid, because admittedly the applicants attained status of temporary servants, and therefore unless their services were terminated by the opponent according to law they could not be denied their wages when they were ready and willing to work during the disputed period.

9. Rule 2318 of the Indian Railway Establishment Manual clearly lays down that a substitutes who have attained status of temporary servants should be afforded all the rights and privileges as may be admissible to temporary railway servants from time to time on completion of six months continuous service, while in the case of the present applicants, four months continuous service. Rule 2302 of the Indian Railway Establishment Manual prescribes manner of termination of services of temporary railway servants and the period of notice which is to be

TS ⑫

required to be given to temporary railway servants for termination of their services. So admittedly the opponent has not followed procedure of termination of service laid down in the said Rule 2302 of the Indian Railway Establishment Manual, and has not terminated services of the applicants before stopping their wages. In my opinion, unless and until the services of the applicants were terminated in accordance with rule 2302 of the Indian Railway Establishment Manual, and has not terminated services of the applicants before stopping their wages. In my opinion, unless and until the services of the applicants were terminated in accordance with rule 2302 of the Indian Railways Establishment Manual, the wages of the applicants who had admittedly attained status of temporary government servants could not be denied their wages, when they were ready and willing to work. So I uphold the claim of the applicants in their said Recovery Applications, and pass the order below.

: ORDER :

The applicants are hereby declared entitled to their wages from the opponent for the period from 18.4.84 to 31.8.84 and from 1.9.84 to 30.4.85 as claimed in their respective applications. The opponent shall pay Rs. 150/- as costs to each of the said applicants as costs.

sd/-

(D.T.ACHARYA)
Presiding Officer,
Labour Court, Rajkot.

D.T.ACHARYA
B.D.